

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.228/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 50 MW Wind- Solar Hybrid Project having connectivity at Fatehgarh-IV ISTS Pooling Station until 28.02.2026 and consequent waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with this Commission's Office Order dated 30.07.2025 and its addendum dated 14.01.2026 and Committee Recommendation Report dated 26.03.2026.

Petitioners : AMPIN Energy Green Private Limited and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AMPIN
Shri Suhael Bhuttan, Advocate, AMPIN
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed seeking extension of the Scheduled Commercial Operation Date for the Petitioners' 50 MW Wind-Solar Hybrid Project having connectivity at Fatehgarh IV ISTS Pooling Station until 28.02.2026 and consequent waiver from the payment of the ISTS Charges under Regulation 13(2)(h)(ii) of the Sharing Regulations read with this Commission's Office Order dated 30.07.2025 and its addendum dated 14.01.2026 and Committee's Recommendation Report dated 26.03.2026. The learned counsel submitted that the Respondent/CTUIL has not filed any reply, and the matter may accordingly be reserved for order.

2. The learned counsel for the Respondent/CTUIL submitted that CTUIL does not wish to file any reply in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed the Respondent/CTUIL to file an affidavit within a week clarifying



whether the GNA has been made effective for the Petitioner. If yes, the date from which the GNA has been made effective and if not, the status of the transmission system which is required for making the GNA effective for the Petitioner's Project.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)